

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH: NEW DELHI

O.A. No. 1760/91

(26)

New Delhi this the 31st day of January 1997

Hon'ble Shri S.R.Adige, Member(A)

Hon'ble Dr.A.Vedavalli, Member(J)

Shri Anil Kumar,
S/o Shri Shridutt Sharma,
Section Controller
Northern Railway
D.R.M. Office,
Moradabad.

.....Applicant

(By Advocate: Shri B.S.Mainee)

Versus

1. Union of India, through

The General Manager,
Northern Railway,
Baroda House,
New Delhi.

2. The Divisional Railway Manager,
Northern Railway,
Moradabad.

....Respondents

(By Advocate: Shri O.P.Kshtriya)

ORDER (Oral)

By Hon'ble Shri S.R.Adige, Member(A)

Heard.

2. Both counsel agree that this OA may be disposed of with a direction to the respondents that in the event applicant files a self-contained representation to the respondents, regarding each of his grievances, respondent will dispose of the same by means of a detailed speaking and reasoned order under intimation to the applicant in accordance with law within two months of its receipt. We direct accordingly.

3. Thereafter if any grievance still survives it will be open to the applicant after exhausting the

departmental remedies available to him to agitate the same through appropriate original proceedings in accordance with law, if so advised.

4. The OA is disposed of accordingly. No costs.

A.Wedavalli

(Dr.A.Wedavalli)
Member(J)

K.R.A.
(S.R.Adige)
Member(A)

cc.